

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'F' NEW DLEHI**

**BEFORE SHRI K. NARASIMHA CHARY, JUDICIAL MEMBER
AND
SHRI ANANDEE NATH MISHRA, ACCOUNTANT MEMBER**

**ITA No. 805/Del/2017
Assessment Year: 2011-12**

**Ramesh Kumar Rajpal,
C/o M/s. RRA TAXINDIA,
D-28, South Extension,
Part-I, New Delhi**

vs.

**Pr. C.I.T.,
Karnal.**

PAN: ANAPR 3100P

(Appellant)

(Respondent)

Appellant by : Sh. Ramesh Kumar Rajpal,
Sh. Deepesh Garg, Advocate
Respondent by: Smt. Sushma Singh, CIT/DR

Date of hearing:06/01/2020

Date of order :06/01/2020

ORDER

PER K. NARASIMHA CHARY, J.M.

Challenging the order dated 16.12.2015 passed by the learned Pr. Commissioner of Income Tax, Karnal New Delhi for assessment year 2011-12 under section 263 of the Income-tax Act (for short "the Act"), Ramesh Kumar Rajpal ("the assessee") filed this appeal.

2. At the outset, assessee in this appeal expressed its desire to withdraw this appeal and sought permission. Ld. DR reports no objection.

Recording the same, permission to withdraw is granted and consequently the appeal is dismissed as withdrawn.

Pronounced in open court on 6th January, 2020.

Sd/-
(ANANDEE NATH MISHRA)
Accountant Member

Sd/-
(K. NARASIMHA CHARY)
Judicial Member

Dated: 06/01/2020
'aks'

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT NEW DELHI